श्री रामनगीना मिश्र : मैं यह कहना चाहूंगा कि गन्ना तथा चीनी का मूल्य कृषि मूल्य आयोग की सिफारिशो पर निर्धारित किये जाते हैं और उसके अनुसार चीनी तथा गन्ना का क्या रेट होगा, वह निश्चित करते हैं। इस तरह से उस के अनुसार दाम चीनी गन्ने के निश्चित हो जाते है परन्तु बाद में चीनी के दाम बढ़ जाते है। मैं यह जानना चाहूंगा कि जब गन्ने के दाम वही रहते हैं, और मालिकों को ज्यादा पैसा चीनी के दाम बढ़ने से मिलता है, तो यह जो अन्तर होता है, उस में से किसानों को मुनाफे के रूप में या बोनस के रूप में कुछ देन का प्रबन्ध करेंगे।

श्री वीरेन्द्र सिंह राव : एग्रीकल्चरल प्राइसिज कमीशन सिर्फ शूगर केन का भाव रिकमंड करता है, चीनी का भाव मुकर्रर करने से उसका ताल्लुक नहीं है।

Sale of Kerosene at Higher Prices

+

*85. SHRI SATISH PRASAD SINGH:
SHRI P. K. KODIYAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware that kerosene is sold at much higher prices in the rural areas of the country; and

(b) if so, what action Government propose to take to enable every citizen, rural or urban, to get the kerosene at the prescribed rate?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) Government is aware of reports of kerosene oil being sold in some areas at prices higher than the controlled prices.

(b) The problems of black-marketing and other mal-practices arise when supplies of the product fall short of the demand. The present critical situation regarding the availability of petroleum products has been reviewed recently and we are making efforts to supply kerosene during the month of March 1980 at a level 10 per cent higher than the actual sales in March 1979. The retail prices of kerosene are fixed under the Essential Commodities Act. We have also advised the State Governments to take stern action against black-marketing and other such malpractice under the Essential Commodities Act as well as under the provisions of the Prevention of Black-marketing and Maintenance of Supplies of Essential Commodities Act. The oil companies have also been advised to tighten their supervision over the outlets and distribution arrangements.

श्री सतीश प्रसाद सिंह : क्या मन्त्री महोदय यह बताने की कृपा करेंगे कि देहाती इलाकों में गरीबों के लिए केरोसीन आयल एक बहुत आवश्यक वस्तु है और उसकी सप्लाई जितनी बढ़ाने की बात कही गई है क्या उससे उनकी आवश्यकता की पूर्ति हो जाएगी?

श्री वीरेन्द्र पाटिल : जो तेल हम सप्लाई कर रहे है उसको सप्लाई करते वक्त हमने स्टेट गवर्नमेन्ट्स को इंस्ट्रक्शंस दे दिए है कि जहां तक रूरल एरियाज का सम्बन्ध है, एग्रीकल्चरिस्ट्स का सम्बन्ध है, उनको टाप प्रायरिटी दी जाए उसमें कोई ढिलाई न हो।

SHRI P. K. KODIYAN: The basic problem is the short supply of kerosene. I want to know from the hon. Minister what is the stock position at present and what is the State-wise quota decided by the Central Government and what is the possibility of augmenting the supply either by increasing production in the country, or by importing kerosene from abroad?

SHRI VEERENDRA PATIL: So far as the stock position is concerned, I can say that the production in the country is around 2.6 million tonnes. During 1980, we have a plan to import 1.7 million tonnes in addition to the 2.6 million tonnes that we are producing indigenously. The monthly average import is about 1.50 lakh tonnes and we have been supplying at the rate of nearly 3½ lakh tonnes to different States every month.

SHRI NIREN GHOSH: What is the amount of shortfall of kerosene that can answer the needs of the requirement? Is it a fact that the prices of kerosene are 75 per cent more due to taxes? As far as poor people are concerned, will you wipe out these taxes and give them kerosene at reasonable

prices? Whether there is an equitable distribution of kerosene to all the States?

SHRI VEERENDRA PATIL: So far as prices are concerned, I think we are not making much profit. I can quote the prices, but they are not uniform throughout the country. The prices in Bombay are Rs. 1.39 per litre; in Calcutta, they are Rs. 1.49 per litre in Madras, they are Rs. 1.55 per litre and in Delhi, they are Rs. 1.54 per litre. So far as distribution is concerned, we are taking into consideration the requirement also and making allocation on the basis of the previous month.

SHRI NIREN GHOSH: I seek your protection, Mr. Speaker. 75 per cent of the price of kerosene is composed of taxation. Will this be drastically reduced for the benefit of the poorer sections of the people?

SHRI VEERENDRA PATIL: I want notice.

श्रीमती कृष्णा साही : केरोसीन ग्रायल का जो कोटा राज्यो को दिया जाता है उसका क्राइटीरिया क्या है ?

श्री वीरेन्द्र पाटिल : ग्रभी मैंने कहा है कि क्राइटीरिया यह है कि पिछले साल हमने कितना किसी राज्य सरकार को दिया था, उसकी रिक्वायरमेंट क्या है ग्रौर इसके बाद हम उसके साथ डिसकस करते हैं, तब तय करते है कि उनका कोटा क्या हो।

श्री शिव प्रसाद साहू : मैं मंत्री महोदय का ध्यान छोटा नागपुर के पहाडी ग्रौर जंगली इलाकों की ग्रोर ग्राकर्षित करना चाहता हूं। मिट्टी का तेल की रिटेल प्राइस जो ग्राप ने फिक्स कर रखी है उस रेट पर वहां मिलता नही। साथ ही उस क्षेत्र में मिट्टी का तेल कई महीनो से लोगो को देखने तक को नही मिला है। क्या मंत्री महोदय छोटा नागपुर के पहाडी क्षेत्रों में, गरीबों, हरिजनों ग्रौर ग्रादिवासियों को, राची के लोगो को सही रेट पर ग्रौर ठीक ढंग से मिट्टी का तेल मुहैया कराने की व्यवस्था करेंगे ?

श्री वीरेन्द्र पाटिल : ग्रभी मैंने उत्तर में कहा है कि मार्च 1979 में हमने जितना सप्लाई किया था उससे दस परसेंट ज्यादा मार्च 1980 में सप्लाई कर रहे है। जहां तक डिस्ट्रीब्यूशन का सवाल है, मैं कई बार कह चुका हूं यह स्टेट गवर्नमेंट की रिसपासिबिलिटी है। ग्रगर डिस्ट्रीब्यूशन ठीक ढंग से नहीं हो रहा है तो मैं माननीय सदस्य से प्रार्थना करूंगा कि वह वहां के ग्रफसरों, चीफ सैक्रेटरी से, वहां के गवर्नर से मिलें ग्रौर जो भी उनके ग्रीवेंसिस हैं, उनसे रिड्रैस कराने की कोशिश करें।

श्री जमीलुर्रहमान : जहां तक डिस्ट्रीब्यूशन चैनल का ताल्लुक है, बिहार स्टेट प्रैजीडेंट रूल के तहत है ग्रौर वहां पर पापुलर मिनिस्ट्री नही है। सूबा के केन्द्र की यह जिम्मेदारी हो जाती है। क्या ग्राप डिस्ट्रिक्ट कमेटीज बना करके ग्रौर जो लोकल मेम्बर हैं, लोक सभा के ग्रौर राज्य सभा के उस इलाके से उनको भी उसमें शामिल करके उनको भी इस काम में इनवाल्व करेगे ताकि डीजल, मिट्टी के तेल मे जो करप्शन होती है, जो डिस्ट्रीब्यूशन ठीक नही होता है, जो ज्यादा कीमत वसूल हो रहा है, उसकी पूरी तरह से जाच हो सके ग्रौर ज्यादा कीमत गरीब लोगो से न ली जा सके ? ग्रगर इस तरह की कमेटियां ग्राप कायम करेगे तो कब तक ?

[شری جمیل الرحمن :

جہاں تک ڈسٹریبیوشن چینل کا تعلق ہے بہار اور اسٹیٹ پریزیڈنٹ رول کے تحت ہے اور وہاں پر پاپولر منسٹری نہیں ہے - صوبہ کے لئے کیندر کی یہ ذمہ داری ہو جاتی ہے - کیا آپ ڈسٹرکٹ کمیٹیز بنا کرکے اور جو لوکل ممبر ہیں لوک سبھا کے اور راجیہ سبھا کے اس علاقے سے ان کو بھی اس میں شامل کرکے ان کا بھی اس کام میں انوالو کریں گے تاکہ ڈیزل مٹی کے تیل میں جو کورپشن ہو رہی ہے جو ڈسٹریبیوشن ٹھیک نہیں ہوتا ہے جو زیادہ قیمت وصول کی جاتی ہے اس کی پوری طرح سے جانچ ہو سکے اور زیادہ قیمت غریب لوگوں سے نہ لی جا سکے - اگر اس طرح کی کمیٹیاں آپ قائم کریں گے تو کب تک ؟]

श्री वीरेन्द्र पाटिल : माननीय सदस्य की जानकारी में यह है कि डिस्ट्रीब्यूशन हमारी जिम्मेवारी नहीं है——

श्री जमीलुर्रहमान : वहां प्रेजीडेंट्स रूल है।

[شری جمیل الرحمن : وہاں پریزیڈنٹس رول ہے -]

श्री वीरेन्द्र पाटिल : मैं इस बात को मानता हूं और मैं यह भी मानता हूं कि सप्लाई करने को हमारी जवाबदारी है। लेकिन जहां तक डिस्ट्रीब्यूशन का सम्बन्ध है, माननीय सदस्य कह रहे हैं कि लोक सभा और राज्य सभा के सदस्यों को शरीक करके डिस्ट्रिक्ट कमेटीज बननी चाहिए और यह एक डिटेल का मामला है और इसको स्टेट गवर्नमेन्ट को ही करना है।

Review of Land Ceiling Law

卐

***86. SHRI JANARDHANA POOJARY:**

SHRI TARIQ ANWAR:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government propose to review the Land Ceiling Act; and

(b) if so, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). The Governments of the States and the Union Territory Administrations (including Delhi), in which the Urban Land (Ceiling and Regulation) Act, 1976 is in force, have brought to the notice of the Government of India certain practical difficulties and lacunae in its provisions. These are being examined by a Working Group set up by previous Government of India in November, 1979. A representative of the Delhi Administration who was not there previously, has since been added to the Working Group which is expected to finalise its report by the end of April, 1980. After receipt of the report Government will be in a position to take a final view in the matter.

SHRI JANARDHANA POOJARY: The Land Ceiling Act is the outcome of the 20 point programme, that has to be implemented as announced by our Prime Minister. It is a well known fact how rapidly and fast the population in the towns and cities is increasing. In a city like Bombay thousands of people are coming in daily. The housing of those people has become a difficult problem. It cannot be dealt with effectively and the result is that the slum is growing fast... (*Interruptions*).

AN HON. MEMBER: What is the question?

SHRI JANARDHANA POOJARY: The very object of the government is to prevent concentration of urban land in the hands of a few and to remove speculation as well as profiteering and also to bring about equal distribution of land and help vulnerable sections of societly.

MR. SPEAKER: Please put your question.

SHRI JANARDHANA POOJARY: My question is this. I know that there are loopholes that should be plugged.

MR. SPEAKER: You are deviating, you are not putting your question.

SHRI JANARDHANA POOJARY: My question is whether government is going to implement this law effectively and whether there is a time-bound programme for this.

SHRI P. C. SETHI: I am grateful to the hon. Member for having reminded the government of the laudable objectives of this Act. They still remain there. But even when this Bill was passed, it was envisaged: let us identify, what are the anomalies; let them be identified by actually implementing the Act. The Government was conscious that the Bill was not perfect and we wanted that it should be amended after some experience. The original idea of limiting land use and distributing it remains. Certain lacunae have come to our notice and if there is a question and if you permit me I am prepared to give out the lacunae that the state governments, union territories and a few other persons have pointed out to us. Therefore a working group has been appointed in